

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1539/2018

Wednesday, this the 18<sup>th</sup> day of April 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ashok Prasad Upadhyay  
s/o late Shri Ram Prasad Upadhyay  
r/o H.No.201, A-Block, Sec.77, Prateek Wisteria  
Noida, UP

..Applicant

(Ms. Neelima Rathore, Advocate)

Versus

1. Union of India through the Secretary  
Ministry of Communication, DOT, 419, Sanchar Bhavan  
20, Ashoka road, New Delhi – 110 001
2. DDG (Estt.) Govt. of India  
M/o Communication  
DOT, 419, Sanchar Bhavan, 20, Ashoka Road  
New Delhi – 110 001
3. Chief General Manager Telecom, UP (W)  
Telecom Circle, Shastri Nagar,  
Telephone Exchange Building  
Garh Road, Meerut – 250 005
4. Telecom District Manager,  
BSNL, Old Telecom Exchange  
Near Head Post Office  
Pilibhit, UP – 262001

..Respondents

(Mr. Subhash Gosain, Advocate for respondent Nos. 3 & 4)

**O R D E R (ORAL)**

**Mr. K N Shrivastava:**

Notice. Mr. Subhash Gosain, learned counsel appears and accepts notice on behalf of respondent Nos. 3 & 4.

2. The applicant is presently working as a Junior Telecom Officer (JTO) in the office of respondent No.2. His grievance is that his pay fixation has not been done correctly. He claims that his pay should have been fixed in Pay Band – 2 - ₹9300-34800 with Grade Pay of ₹4600/-, whereas he has been given the Grade Pay of ₹4200/- only. In this regard, the applicant has submitted representation dated 08.02.2018 (pp.19 & 20) followed by another representation dated 20.02.2018 (pp. 23 to 25). Learned counsel for applicant submits that the applicant would be satisfied, at this stage, if a time bound direction is given to the respondents to decide aforementioned two representations.

3. Having regards to the submissions made by learned counsel for applicant and without going into the merits of the case, the O.A. is disposed of at the admission stage itself with a direction to the competent authority to decide the aforesaid representations of the applicant, within a period of eight weeks from the date of receipt of a copy of this order, by passing a reasoned and speaking order. In case the applicant remains dissatisfied with the order to be passed by the competent authority on his representation, he shall have liberty to take recourse to appropriate remedy, as available to him under law.

**( K.N. Shrivastava )**  
**Member (A)**

**April 18, 2018**  
/sunil/

**( Justice Dinesh Gupta )**  
**Chairman**